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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

BOMBAY BENCH, CAMP AT NAGPUR.

Original Application No.792/91.

Shri S. B. Kudmate.

... Applicant.

V/s.

Union of India & Ors.

.... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.Y.Priolkar, Member(A).

Appearances:

Ms. M. S. Pathak for the applicant.

Shri Ramesh Darda for the Respondents.

Oral Judgment:-

¶ Per Shri M.S.Deshpande, Vice-Chairman ¶ Dt. 26.7.1993

Heard counsel for the parties. The grievance of the applicant was that he was belonging to a SC category, but was not taken up. It is apparent from the reply filed by the Respondents that the applicant was considered. There were two vacancies, the first roster point was to go to SC and second to the open category. The applicant amongst others was considered for the reserved point and the applicant was not found fit by the DPC. Another SC candidate Shri P.J.Bhimate was found to be suitable and fit and he was selected for the post. The grievance of the learned counsel for the applicant ^{was} that there was no adverse communication to the applicant until he was informed in answer to the representation that he was not found fit. Since this was a selection post the omission to communicate adverse entries would not improve the applicant's position because inspite of the absence of adverse remarks the selection had to be on merit.

2. We seen no substance in the grievance which is sought to be made out. The application is dismissed.


(M.Y.PRIOLKAR)
MEMBER (A)


(M.S.DESHPANDE)
VICE-CHAIRMAN